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Fax: Srinagar: 0194-2506063(May-Oct.)

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
**(Judicial Administration Section)** Civil Secretariat,  
**Jammu/Srinagar.**

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Subject:-Release of retainership of Shri Farhat Zia Soharwardhy,  
Ex-Standing Counsel appointed vide Government Order  
No. 6291-LD(A) of 2018 dated 22-12-2018.

**GOVERNMENT ORDER NO:- 1101- JK(LD) of 2021.**  
**D A T E :- 04 - 03 - 2021.**

Sanction is hereby accorded to the release of retainership  
in favour of Shri Farhat Zia Soharwardhy, Ex-Standing Counsel  
(with the status of Government Advocate) appointed vide  
Government Order No. 6291-LD(A) of 2018 dated 22-12-2018 with  
effect from 27-04-2019 to 21-07-2019.

This issues with the concurrence of Director Finance,  
Department of Law, Justice and Parliamentary Affairs.

By Order of the Government of Jammu and Kashmir.

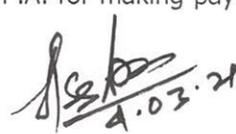
**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government.**

No: LD(Lit)2019/46-HC/Law.

Dated:- 04-03-2021.

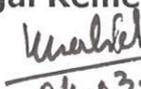
Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Director, Archeology, Archives and Museums, J&K, Jammu.
4. Director Finance, Department of Law, Justice & P.A.
5. Shri Farhat Zia Soharwardhy, Ex-Standing Counsel. The retainership is sanctioned under the above order to be drawn and paid to him by Accounts Section of the Department of Law, Justice & P.A.
6. Private Secretary to Secretary to Government, Department of Law, Justice & P.A.
7. Accountant/Nazir, Department of Law, Justice & P.A. for making payment to the concerned Advocate.
8. Government Order File.

  
**(Ashish Gupta)**

**Deputy Legal Remembrancer**

  
04.03.2021

  
04.03.2021